



HUMAN RIGHTS NEWSLETTER

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NHRC-IGNCA National Conference on Human Rights in Indian Culture and Philosophy

The two days National Conference on Human Rights in Indian Culture and Philosophy jointly organized by the National Human Rights Commission, NHRC, India and Indira Gandhi National Centre for Arts, IGNCA concluded on 1st July, 2022 in New Delhi triggering a predominant feeling that a series of such dialogues is necessary to be organized to study, understand and discuss the rich Indian heritage of art, culture and philosophy nurturing humanity to highlight its contribution to the global civilization, and sustain those practices juxtaposing with the realities of changing times.

Chairing the valedictory session, the NHRC Chairperson, Mr. Justice Arun Mishra said that Indian civilizational ethos is blessed with the power of assimilation of different streams of ideas and faiths, as we want to improve and not impose our culture upon others, which may amount to violation of human rights. He said that the concept of respecting human rights can be sustained only by understanding that this is an integral part of sustainable development. For the sake of development, we cannot emit so much carbon endangering the entire world.

He said that the world is facing

destructive weapons, posing a serious threat to the environment and humanity. The use of destructive weapons benefits only their manufacturers and not the common people. India's doctrine of nuclear policy is a manifestation of its past

rights, and India is the best ground for practicing human rights given the long traditions of values reflected in its art, culture and philosophy.

Dr. Mulay said that awareness is needed to be built about them for the sake of sustaining humanity as most of Indians don't understand the rich Indian heritage of respecting human rights. There are disturbing trends everywhere, which need to be dealt with democratically. The idea of India revolves around 1.3 billion stories, the collection of which will set a narrative for human rights.

The IGNCA Member Secretary, Dr. Sachchidanand Joshi, giving an overview of the various sessions of the two days National Conference, said that the Indian culture

stands out as the identity of any Indian abroad. Our scriptures are the repository of human rights centric ideas. Those values are seen even today, when Indian society, despite facing multiple challenges, sailed through the COVID-19 pandemic.

Giving the vote of thanks, NHRC Secretary General, Mr. D.K. Singh said that this National Seminar marks the beginning of a discourse wherein twenty star speakers ignited a thought process to understand, assimilate and take forward the rich traditions of Indian art, culture and philosophy for sustainable concept



A scene from NHRC-IGNCA National Conference on Human Rights in Indian Culture and Philosophy

ideology that prohibits the use of weapons of mass destruction, which only harm humanity. It has reflected both in the *Ramayana* and the *Mahabharata* when the use of weapons of mass destruction was prohibited.

Earlier, the NHRC Member, Dr. D.M. Mulay asked that in times of terrorism, can't we think of a roadmap to sustain humanity? The Indian view of human rights is not for human beings alone but for the entire world, planet and the universe. This may be used as a fulcrum for building a roadmap for human rights all over the world. He said that democracy is nothing but the practice of human

**“A nation’s culture resides in the hearts and in the soul of its people.”
– Mahatma Gandhi**

of human rights, and the idea of *Vasudhaiva Kutumbakam*.

Prior to the valedictory session, the third thematic session was held on human rights in art and literature.

This was chaired by the NHRC, Member, Mr. Rajiv Jain and co-chaired by the Jamia Millia Islamia Vice-Chancellor, Ms. Najma Akhtar. Ms. Akhtar hailed the advent of New

Education Policy and expressed the hope that human rights will be an inclusive part of it not as a subject but as a way of life.

NHRC visits Gwalior Mansik Arogyashala

A delegation of National Human Rights Commission, NHRC, India conducted a workshop on 13th July, 2022 in collaboration with the Government of Madhya Pradesh to formulate a plan for efficient working of the *Gwalior Mansik Arogyashala*. This was in continuation with the visit and inspection of the Gwalior Mansik Arogyashala on 12th July, 2022.

The Chief Guest of the workshop, NHRC Chairperson, Mr. Justice Arun Mishra said that the mental illnesses are still a stigma in the society and there is a long way to go before we achieve the solutions. The individuals suffering with such illness are looked down upon in society, which restricts them from enjoyment of their human rights. The biggest problem is with their rehabilitation in the mainstream society after their treatment. The stigma attached with the mental illness and the lack of awareness causes impediments in getting the acceptance by their family.

Justice Mishra urged for laws to compel the families to accept them back post treatment, including provision of maintenance and right to property. He said that such an approach should be based on love, care and affection. It is time to think of innovative ideas to remove the stigma and achieve a safe world for the persons with mental illnesses.

Justice Mishra said that it should be the duty of every individual to protect the rights of people suffering from mental illness. He said that the change should begin from changing

mindsets. Unless the mindsets are changed, no amendments in the Acts will yield results. If it just remains on paper and is not implemented in its true spirit, it would lead to failure of rule of law. He said that it is time to stop the blame game and work on constitutionally objective solutions in the right spirit to protect the rights of person with mental illness.

Earlier, the NHRC Member, Mr. Justice M.M. Kumar said that although the Mental Health Care Act, 2017 has specific provisions regarding the protection of rights of the persons with mental illness, the implementation on ground is not seen. The Government of Madhya Pradesh has set up Statutory State authority but this needs to be made fully functional on priority in tune with the provisions and spirit of the Act to safeguard the rights of persons with mental illness.

The NHRC Secretary General, Mr. Devendra Kumar Singh talked about the Supreme Court judgments in connection with the mental health care. He also stressed on the lack of support from society in general, which obstructs the process of proper treatment. Focusing on the role of the NHRC, he said that the Commission will continue to work for the promotion and protection of rights of the persons with mental illness.



A scene from the Workshop

The main points that have emerged from the two day visit, among others, are as follows:

- Awareness to remove the stigma related to mental illnesses, which often results in cruel and inhuman treatment;
- Expressions like behavioural health management may be used in place of mental illnesses to overcome the problem stigma attached with it;
- Provision of safe and clean food, potable water and accommodation;
- Provision of opportunities of community living;
- The availability of funds and specific budget to expand the possibilities of better technologies in the mental health care;
- Literacy and awareness camps to be organized regularly to help ease the rehabilitation;

The workshop was also addressed by the NHRC Member, Mr. Rajiv Jain as well as the Joint Secretary, Mr. H.C. Chaudhary. Mr. Prateek Hajela, Additional Chief Secretary, Social Welfare

and Disabled Welfare Department, Govt. of MP; Mr. Sudam P Khade, Commissioner, Health, Govt. of Madhya Pradesh, Prof. (Dr.) Atul

Goel, Director General, Health Services, Govt. of India; Prof. (Dr.) Pratima Murthy, Director, NIMHANS; Principal District Judge,

Mr. Prem Narayan Singh, Gwalior and Director, Gwalior Mansik Arogyashala also participated in the discussions.

NHRC visits Institute of Mental Health and Hospital, Agra

A National Human Rights Commission, NHRC, India delegation on their two-day visit to Agra, Uttar Pradesh, conducted a workshop on 28th July, 2022 in collaboration with the Government of Uttar Pradesh to discuss the issues and challenges and to formulate a plan for efficient working of the Institute of Mental Health and Hospital, Agra. This was in continuation with the visit and inspection of the Institute of Mental Health and Hospital.

The Chief Guest of the workshop and NHRC Chairperson, Mr. Justice Arun Mishra said that before moving on to emulate the best practices, it is important to address the problems faced by the Institute, including shortage of medical and administrative staff and timely payments of salary and required budget of the Institute for effective functioning of the Institution.

Justice Mishra said that he was appalled to learn that family members disown the persons affected with mental illness languishing in mental healthcare institutions. Persons suffering from mental illness are also entitled to Civil and Property Rights.

Justice Mishra said that States need to step in to ensure rehabilitation of persons affected with mental health issues. He requested to stop the blame game and focus towards invoking compassion and empathy to get results.

Earlier, NHRC Member, Mr. Justice M.M. Kumar said that implementation of the Mental Healthcare Act, 2017 by formulating rules and regulations by the States is the only way for effective functioning of the health care institutions. He called for regular meetings of

the Mental Healthcare Authorities.

NHRC Member, Mr. Rajiv Jain said that there is a paradigm shift in the treatment of mental illnesses. He urged for a fresh look towards mental illness besides the augmentation of facilities.

The NHRC Secretary General, Mr. Devendra Kumar Singh talked about the need for preventive and palliative mental health care. He explained in detail the various rights of persons suffering from mental health issues, guaranteed under the Mental Healthcare Act, 2017. He called for an equitable and inclusive society where freedom, justice, and dignity for everyone are ensured without any discrimination. Some of the other important suggestions were as follows.

- Initiate and sustain effective sensitization and awareness workshops to share the best practices among various stakeholders;
- Strengthening the system of Half Way Home by greater coordination among various departments and civil society organisations.
- Register all the Mental Health Institutions after fixing norms;
- Focus on the substance abuse disorders, which is harming the youth of the country; special measures to be induced to avoid relapse, and
- Increase adequate budgetary allocation for mental health care



NHRC Chairperson and Members visiting the Institute of Mental Health & Hospital, Agra

and for smooth running of the Institutions.

- Fill up the vacant posts in Mental Healthcare Institutions.

Mr. Pranjal Yadav, Secretary, Department of Medical Health and Family Welfare said that the Government of Uttar Pradesh is committed for this cause and has released a booklet in Hindi to create awareness on mental health issues. Dr Gyanendra Kumar, Director, Institute of Mental Health and Hospital, Agra made a detailed power point presentation before the Commission and Dr. Sunil Pandey, CEO, State Mental Authority briefed about the various activities of the Authority.

The workshop was also attended by the NHRC Director General (Investigation), Mr. Manoj Yadava and Joint Secretary, Mr. H.C Chaudhary, Mr. Vivek Sangal, District and Sessions Judge, Agra, Mr. Sunil Kumar, Addl. Director General of Health Services, Government of India, Prof. (Dr.) Pratima Murthy Director, National Institute of Mental Health and Neurosciences (NIMHANS).

Meeting of NHRC Core Group on Disabilities

The National Human Rights Commission, NHRC, India held a meeting of its Core Group on Disabilities on 26th July, 2022. The agenda of the meeting was to discuss the draft National Policy for Persons with Disabilities.

Chairing the meeting, NHRC Member, Dr. D. M. Mulay said that while working on draft policies, each document should be a substantive improvement of the previous one. He said that it is time to expand the cause of persons with disabilities based on the ground realities, where thoughts are turned into actions. He added that the comments and suggestions should be objective and in the right direction.

Dr. Mulay emphasized that Disability has socio-psychopolitico-cultural dimensions and the promotion and protection of the rights of Persons with Disabilities need to be deliberated upon more.

He called for a larger political representation and involvement of the Persons with Disabilities in the decision making. He also asked to pay more attention to the infrastructure, up-skilling and relevant training needs, apart from the access to Justice to the Persons with Disabilities.

The NHRC Member, Mr. Justice M.M. Kumar called for increased use of Artificial Intelligence to help the Persons with Disabilities. He said that coordinated efforts and technology should be used for betterment of protection of Rights of Person with Disabilities.

Earlier, triggering the discussions, NHRC Secretary General, Mr. D.K. Singh said that disability is an evolving and dynamic concept. He welcomed the government initiatives of the online systemic registration, the issuance of certificates and ID cards

for the Persons with Disabilities. However, he called for a synergy in the application of all the benefits under various schemes for them. He also commented upon the challenges families and caregivers experience due to the lack of sensitization.

The NHRC Joint Secretary, Mr. H.C. Chaudhary, giving a brief on the background of the draft National Policy for Persons with Disabilities, said that the full potential of persons with disabilities should be identified and appreciated.

The Commission will further deliberate upon all the suggestions to finalise recommendations for to the Government.

The NHRC Member, Mr. Rajiv Jain, Registrar (Law), Mr. Surajit Dey, Core Group Members, Joint Secretary, Department of Empowerment of Person with Disabilities, Mr. Rajesh Yadav, among others, attended.

3rd Dialogue with the Asia Pacific Forum on Human Rights of Persons with Disabilities

The National Human Rights Commission, NHRC, India co-hosted a virtual dialogue with the Asia Pacific Forum, APF on Persons with Disabilities on 18th July, 2022. The main theme of the dialogue included discussions on how the National Human Rights Institutions have promoted and protected the Rights of Persons with Disabilities, PwDs.

Opening the session, the NHRC Member, Mr. Rajiv Jain focused on the voting rights empowering the PwDs for participation in public as well as political life. He called for an affirmative action by the States for the promotion and protection of

human rights of the Persons with Disabilities in line with various Articles of the United Nations Convention on the Rights of Persons with Disabilities, UNCPRD ensuring equal opportunities for them. On the contributions by the NHRC, India, Mr. Jain talked about the Advisories issued by the Commission and the NHRC Core Group on PwDs.

The NHRC Member, Justice M.M. Kumar emphasized upon the importance of Artificial Intelligence, AI in enhancing the accessibility for PwDs. He also referred to the regulatory responsibilities of Governments vis-a-vis the private sector when it comes to the

development and use of AI.

Listing out various apps visually impaired people, deaf or hard of hearing people, people with speech and physical disabilities, issues for support in providing ease in mobility, Justice Kumar expressed the ability of AI to make their lives independent.

Among others, Dr. Ben Gauntlett from the Australian Human Rights Commission and Ms. Sarah Hamza from the Malaysian Human Rights Commission spoke on Barriers to Inclusion; Ms. Sandrayatia Moniaga from Indonesian Human Rights Commission spoke on the role of NHRIs for strengthening the rights of persons with disabilities.

Important Intervention

NHRC intervention ensures payment of Family Pension, stuck up for 33 years (Case No. 1360/30/0/2021)

The National Human Rights Commission, NHRC, India has ensured that a woman got her family pension, which was being denied to her for the last 33 years since her husband died in 1987, after retiring as an ambulance driver in Safdarjung Hospital.

The Pay and Accounts Office of the Safdarjung Hospital has informed the Commission that her family pension order was issued on 22nd June, 2022. Now, she is entitled to get a monthly pension of Rs. 9,000/. Besides this, the authorization of payment of arrears of family pension to the victim has been granted for the period w.e.f. 3rd December, 1987 to 31st March, 2022.

The Commission had registered the case on the basis of a complaint by the victim dated 11th March, 2021. In response to the notices of the Commission, the concerned authorities, informed that the file through which the memorandum was issued by the department to the victim was destroyed. It was also conveyed that the Pension Payment Order was issued in favour of her husband, however, as the family pension column was left as 'N/A' i.e. unmarried, hence, family pension was not authorized.

The Commission did not accept the contention to deny her family pension just because in the relevant column it may have been inadvertently mentioned as 'N/A'. The Commission observed that in the event the record is destroyed, the concerned authority is entitled and competent to create a new file on the basis of the copies of the records available with the complainant/applicant and subject to verification of facts that she was the legally wedded wife of the government employee, who had died after retirement.

In response, the Commission was informed that a team was constituted for this purpose. The team confirmed the victim's status as the legally wedded wife of the deceased, paving the way for the payment of family pension as well as the arrears thereof.

Suo Motu Cognizance

The Commission took suo motu cognizance in three cases of alleged human rights violation reported by the media during July, 2022 and issued notices to the concerned authorities for reports. Summaries of these cases are as follows:-

Poor quality of food in jails (Case No.3487/4/4/2022)

The media reported on 22nd July, 2022 that poor quality of food was being served to the prisoners in Begusarai Jail, Bihar. The Commission has issued a notice to the Director General of Prisons, Bihar calling for

a report in the matter. Besides the quality of the food, the report is also expected to include the status of other basic facilities for the prisoners in the other jails of the State.

According to the media report, the matter came to the notice when a prisoner lodged in the Begusarai Jail, approached the Secretary, District Legal Services Authority.

Delivery of a child on the floor outside the Hospital emergency ward (Case No.4599/30/7/2022)

The media reported on 21st July, 2022 that in Delhi, a woman delivered

a child on the floor outside the Emergency ward of the Safdarjung Hospital, after she was denied a bed. A notice has been issued to the concerned authorities.

Death of seven persons after consuming liquor from an outlet (Case No.3575/25/9/2022)

The media reported on 21st July, 2022 that seven persons died on 20th July, 2022, after consuming liquor from an outlet in Ghusuri, Howrah, West Bengal on 17th July, 2022. A notice has been issued to the concerned authorities

Recommendations For Relief

Apart from the number of cases taken up daily, 60 were dealt by the Full Commission, 68 by the DB-I, 79 cases by the DB-II and 37 cases by the Double Bench-III in July, 2022. The Commission recommended monetary relief amounting to a total of ₹42,75,000/- for the victims or their NoK in 10 cases, where it found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S.N.	Case No.	Nature of Complaint	Amount (in ₹)	Authority
1	349/22/15/2021-JCD	Death in Judicial Custody	400000	Tamil Nadu
2	10389/24/4/2019-JCD	Death in Judicial Custody	750000	Uttar Pradesh
3	5279/24/63/2020-JCD	Death in Judicial Custody	500000	Uttar Pradesh
4	825/7/10/2019-JCD	Death in Judicial Custody	500000	Haryana
5	582/25/15/2019-PF	Abuse of Power	400000	West Bengal
6	3238/4/8/2019	Sexual Harassment/Unnatural Offence	300000	Bihar
7	1465/30/9/2018	Inaction by the State Government/Central Govt. officials	400000	Delhi
8	15404/24/37/2020	Police Motivated Incidents	500000	Uttar Pradesh
9	23893/24/52/2019	Non Registration of FIR	500000	Uttar Pradesh
10	7447/24/7/2020	Abuse of Power	25000	Uttar Pradesh

Relief on NHRC Recommendations

The Commission closed 22 cases, either on receipt of the compliance report and proof of payment from the public authorities, or by giving some other observations/directions and it has recommended an amount of total ₹80,32,143/-to the victims of human rights violations or their next of kin. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S. N.	Case No.	Nature of Complaint	Amount(in ₹)	Authority
1	164/3/8/2019-JCD	Death in Judicial Custody	300000	Assam
2	2679/4/36/2018-JCD	Death in Judicial Custody	375000	Bihar
3	3766/4/6/2014-JCD	Death in Judicial Custody	500000	Bihar
4	220/33/1/2018-JCD	Death in Judicial Custody	500000	Chhattisgarh
5	1037/13/31/2020-JCD	Death in Judicial Custody	375000	Maharashtra
6	998/13/26/2021-JCD	Death in Judicial Custody	475000	Maharashtra
7	1980/20/20/2019-JCD	Death in Judicial Custody	400000	Rajasthan
8	349/22/15/2021-JCD	Death in Judicial Custody	400000	Tamil Nadu
9	715/36/8/2019-JCD	Death in Judicial Custody	500000	Telangana
10	12449/24/55/2017-JCD	Death in Judicial Custody	657143	Uttar Pradesh
11	29746/24/3/2018-JCD	Death in Judicial Custody	350000	Uttar Pradesh
12	4013/24/71/2019-JCD	Death in Judicial Custody	300000	Uttar Pradesh
13	102/25/8/2016-JCD	Death in Judicial Custody	300000	West Bengal
14	30/3/17/2019-PCD	Death in Police Custody	300000	Assam
15	685/33/1/2016-ED	Death in Police Encounter	400000	Chhattisgarh
16	1465/30/9/2018	Inaction By The State Government/Central Govt. Officials	400000	Delhi
17	971/6/1/2019	Custodial Torture	100000	Gujarat
18	2029/18/24/2020	Death Due To Electrocution	300000	Odisha
19	2161/18/10/2019	Death Due To Electrocution	500000	Odisha
20	11/19/10/2019	Abuse of Power	300000	Punjab
21	23080/24/51/2019	Custodial Torture	200000	Uttar Pradesh
22	38718/24/36/2017-WC	Dowry Death or Their Attempt	100000	Uttar Pradesh

Success stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of some cases are as under:

Death of a new born baby due to non-availability of ambulance in CHC (Case No. 6616/24/61/2018)

The complainant alleged that on 20th February, 2018, she was suffering from labour pain but denied admission in the Community Helath Centre, Khire, Rai Bareli, Uttar Pradesh.

On the way to the hospital, she delivered a baby in an open area on road side. The mother and the new born baby did not get any medical help, as a result, the baby expired. The report of the Medical Officer, Rai Bareli concluded the non-availability of ambulance in time, bad condition of the road, family members not understanding

the complication of the case added to the sufferings of the pregnant lady and as a result the baby was born still. The Commission also observed that the State government was under obligation to provide treatment to the lady at its cost and was also duty bound to provide ambulance facility to the citizens in case of requirement. Apparently, there was negligence on the part of officials and hence, it is recommended that Rs.2 lakh be paid as relief to the victim, which was paid.

Custodial physical violence (Case No. 220/33/1/2018-JCD)

The Commission received intimation regarding the death of an under trial prisoner on 17th April, 2018. On 17th April, 2018, he was taken to Maharani Hospital, Jagdalpur, Chhattisgarh where he was declared dead. The autopsy report revealed 09 external ante mortem injuries on his body

whereas, the inquest report was silent about any injuries. The Commission was not convinced with the report received from the Govt of Chhatisgarh that there was no negligence, and hence, recommended Rs.5 lakh as relief to the next of kin of the deceased, which was paid.

Gang rape (Case No. 2715/4/11/2019-WC)

The complainant alleged that a 15 year old girl was gang raped by 6 people after her abducting her. Instead of moving against the culprits, the Panchayat directed to shave the head of the girl as a punishment. After that the girl and her family was kept under confinement for 12 days so that they could not contact police. But somehow they managed to reach Police. Pursuant to the directions of the Commission, the DM and SP

Gaya have confirmed that monetary compensation of Rs. 1.25 lakh and Rs. 6,15,750/- respectively (in two different FIRs SC/ST Act and POCSO Act) have been paid to the victim.

Dowry death

(Case No. 38718/24/36/2017-WC)

The Commission received a complaint alleging that his daughter was killed by her in-laws for not fulfilling the demand of motorcycle. The Police of PS Pihani, Hardoi forcibly took his thumb impression on a stamp paper for compromise. No FIR was registered by the police.

The Commission recommended Rs.1 lakh as relief to the victim and departmental action against the erring police officials, which was paid by recovering from the erring police officials, who were also issued show cause notices.

Mr. Manoj Yadava joins NHRC as the Director General (Investigation)



Mr. Manoj Yadava joined the National Human Rights Commission, NHRC as the Director General (Investigation) on 12th July, 2022. He is a 1988 batch Haryana cadre officer of the Indian Police Service, IPS. He holds Post Graduate degrees in Economics and Business Administration from Aligarh Muslim University with Gold Medals.

Prior to joining the Commission, he was holding the charge of Special Director, Intelligence Bureau. He has held various important positions both in the Haryana

Government as well as the Centre, including the Director General Police, Haryana and Secretary, All India Police Sports Control Board. He also served as the Commander of India's Civilian Police Contingent to UN Mission in Kosovo in the year 2000.

He is the recipient of Police Special Duty Medal (1999), United Nation Peace Keeping Medal (Kosovo - 2000), Indian Police Medal for Meritorious Services (2005) and President's Medal for Distinguished Services (2012).

Mr. Yadava has specialization and interests in Islamic fundamentalism, radicalisation, comparative religion and developments in India's North-East. He has also authored a book - "History of Haryana Police".

From Investigation Files

This column carries stories unfolding an intricate case of human rights violation leading to a diametrically opposite revelation to prima-facie claims and findings after investigation by the NHRC team.

Disposal of cases

During July, 2022, total 301 cases were processed including 01 spot enquiries, 216 Judicial Custodial Deaths, 34 Police Custodial Deaths, 22 Encounter Deaths and 28 Fact Finding Cases.

Spot enquiries

Following is the list of cases wherein spot enquiries were conducted by the Commission's officers in its Investigation Division:

S.N.	Case Number	Allegations	Date of visit
1.	10769/4/43/2020	Negligence in Kanpur Shelter Home, where 57 minor girls found Covid positive and 5 of them tested HIV positive in District Kanpur, Uttar Pradesh	27th June - 1st July 2022
2.	2152/20/14/2022	Harassment and torture by police personnel in Jaipur City, Rajasthan.	4th - 8th July, 2022
3.	2279/90/0/2022	Suicide committed by two young medical students due to ragging in medical colleges in Phase III : (a) District Bhiwani & Karnal of Haryana and District Sirmaur of Himachal Pradesh in Phase- III; (b) District of Bolangir, Odisha during in Phase- II ; (c) District Ujjain & Indore, Madhya Pradesh	22nd - 24th June, 2022 25th June - 2nd July, 2022 5th - 8th July, 2022
4.	24853/24/61/2019-AD	False implications of complainant husband and misuse of power by Delhi Police.	5th - 8th July, 2022
5.	26596/24/51/2019-WC	Death of a girl student in school hostel in District Mainpuri, Uttar Pradesh.	11th - 15th July, 2022
6.	12244/24/50/2022	Torture, brutality and verbal abused by police personnel in District Mahoba, Uttar Pradesh	11th - 15th July, 2022
7.	9170/24/63/2020-WC	Non-registration of FIR in case of Gang-rape of a minor girl in Kasganj & Shahjahanpur, Uttar Pradesh.	18th - 22nd July, 2022

Human Rights and NHRC in News

stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 77 tweets on the Commission's interventions & activities.

Complaints in JULY, 2022

Important Telephone Numbers of the Commission:
Facilitation Centre (Madad) Incharge: Mrs. Rekha Bhalla
NHRC Toll Free No: 14433
For Complaints: Fax No. 011-2465 1332
For Filing online complaints: www.nhrc.nic.in, hrcnet.nic.in, Common Service Centres

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